

ALLOCATION OF FUNDS TO DELHI  
ADMINISTRATION

\*806. SHRI DHIRESWAR KALITA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Chief Executive Councillor of Delhi has pleaded for a special status for the Union Territory of Delhi, as has been done in the case of Kashmir in the matter of allocation of funds; and

(b) if so, Government's reaction thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) No proposal for giving special status for Delhi as has been done for Jammu and Kashmir has been received by Government from the Chief Executive Councillor of Delhi. However, a proposal for additional allocation of Rs. 10.61 crores during the current year was received from the Delhi Administration.

(b) (i) Seven proposals involving Rs. 15.77 lakhs have been accepted.

(ii) Seven proposals involving Rs. 382.40 lakhs have been rejected; and

(iii) No final decision has yet been taken in the case of 31 proposals involving Rs. 662.56 lakhs. Of these, 16 proposals are pending for want of detailed information from the Delhi Administration.

RECOVERY OF ANTI-NATIONAL DOCUMENTS  
NEAR KARIMGANJ

\*807. SHRI HUKAM CHAND KACHWAI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the Customs Officers raided the house of an Indian national situated at a distance of five miles from Karimganj on the East Pakistan border and recovered some anti-national documents;

(b) if so, the number of persons arrested and the number of those against whom cases have been registered in this regard;

(c) whether hundred rupee notes in the Chinese currency were recovered from an Indian National entering into the Indian territory from Pakistan; and

(d) if so, the action taken in the matter ?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) On 1st December, 1967, the house of an Indian national of Chandesikona (Cachar) was searched by the Customs staff assisted by the local police. An incriminating document, written in Bengali, which was neither signed nor addressed to anybody, was recovered from the house.

(b) One Indian national was arrested in this connection and a case was registered against him. Vigorous enquiries by local police are in progress.

(c) Some Pak currency notes were recovered from a person, who claimed to be a refugee from East Pakistan, by the Customs staff at Lakhi Bazar (Cachar) on 29th November, 1967

(d) Enquiries are being made by the local police.

SEIZURE OF ANTI-INDIAN DOCUMENTS ON  
EAST PAKISTAN BORDER

\*808. SHRI KANWAR LAL GUPTA :  
SHRI SHASHIBHUSHAN  
BAJPAI :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that several anti-State documents and some Chinese currency was recovered from an Indian who was arrested at Chandesikona near East Pakistan border;

(b) if so, the details thereof; and

(c) the steps Government propose to take to check such activities ?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : (a) and (b). An Indian national of Chandesikona (Cachar) was arrested by the local police on the 30th November, 1967, in connection with a case registered by the police under the Indian Penal Code. An unsigned and un-addressed document, written in Bengali, containing material, involving security, was recovered from his house on a search made by the Customs staff and the police.

(c) Enquiries are in progress in this case. A close watch is maintained by the State Government on persons suspected to be engaged in anti-national activities.